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HDFC BANK LTD

: Article 4 Affidavit

Not Applicable

. 0

(Zero)

: HDFC BANK LTD

Not Applicable

HDFC BANK LTD

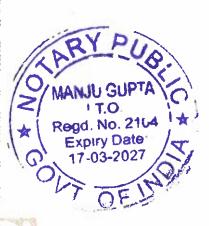
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FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

16-Dec-2024

From:

HDFC Bank Ltd.

Having registered office at:
"HDFC BANK HOUSE",
Senapati Bapat Marg, Lower Parel (West),
Mumbai – 400 013

Also having one of its office at: Department For Special Operation
Ground Floor, Gulab Bhawan,
6, Bahadur Shah Zafar Marg,
New Delhi – 110002.

To.

Mr. Amit Ojha

Interim Resolution Professional
M/s Advance Recycling Solution LLP
IBBI Reg. No.- IBBI/IPA-002/IP-N01005/2020-2021/13275
A-15, XU-1, Greater Noida,
Uttar Pradesh-201310

Communication Address: -M-12 A&B (Rear Basement) Jangpura extension New Delhi – 110014

Subject: Submission of claim and proof of claim.

Sir,

HDFC Bank Limited, hereby submits this claim in respect of the corporate insolvency resolution process of M/s Advance Recycling Solution LLP. The details for the same are set out below:

Releva	ant Particulars
Name of the financial creditor	HDFC BANK LIMITED
Identification number of the financial creditor (If an incorporated body, provide	Certificate of Incorporation No: 11-80618 of 1994
incorporation. If a partnership or individual	
provide identification records* of all the partners or the individual)	PAN: AAACH2702H
Address and email address of the financial	HDFC Bank Limited
creditor for correspondence	Department For Special Operation
	Ground Floor, Gulab Bhawan,
	6, Bahadur Shah Zafar Marg, New Delhi - 110002
	mohd.haneef@hdfcbank.com

Relevant Particulars anirudh.bhargav@hdfcbank.com santosh.sinha@hdfebank.com jogendra.singh@hdfcbank.com Details of claim if it is made against corporate M/s Advance Recycling Solution LLP (hereinafter debtor as principal borrower: (i) Amount of claim

security interest, the value of the security, and amount of Rs. 1,50,00,000/the date it was given)

if any (Please provide details of guarantee in the List annexed herewith. held, the value of the guarantee, and the date it was given)

(iv) Name and address of the guarantor(s)

referred to as the "Corporate Debtor") was initially sanctioned Credit facilities vide sanction letter dated 06.03.2021 which limit was subsequently renewed (ii) Amount of claim covered by security from time to time vide sanction letters dated interest, if any (Please provide details of 16.03.2022 and lastly on 01.02.2023 for an aggregate

The documents executed by the Corporate Debtor to (iii) Amount of claim covered by guarantee, secure the Outstanding Credit Facilities are mentioned

> i. Rs.1,69,82,762.66/- (One Crore Sixty Nine Lakh Eighty Two Thousand Seven Hundred Sixty Two and paisa Sixty Six Only) as on 19-Nov-2024 (the date of commencement of CIRP) along with the future interest from 20-Nov-2024 and incidental expenses, cost as per the sanction terms, which comprises of the following:

Facility	Limit (In cr)	Outstanding as on 19.11.2024(In Rs.)
Cash Credit	1.50	1,69,82,762.66
Total	1.50	1,69,82,762.66

- ii. Working capital facilities are secured by -
- a Hypothecation by way of exclusive charge on all Stock in trade as well as Book Debts and Receivables. both present and future, as mentioned in Schedule -III of the deed, duly accepted by the Corporate Debtor for securing the repayment of credit facilities aggregating to the sum of Rs. 1,50,00,000/-
- (iii) & (iv) Personal Guarantee of Mr. Rohit Gidwani, Ms. Pooja Sharma and Ms. Kusum Sharma in favour of the Applicant Bank thereby unconditionally, irrevocably and continuously guaranteeing repayment of the amount outstanding jointly and severally due to the Applicant Bank.

Details of claim if it is made against corporate debtor as guarantor:

- (i) Amount of claim
- (ii) Amount of claim covered by security interest, if any (Please provide details of



Relevant Particulars		
security interest, the value of the security, and		
the date it was given		
, , , , , , , , , , , , , , , , , , ,		
	NA	
(iii) Amount of claim covered by guarantee.		
if any (Please provide details of guarantee		
held, the value of the guarantee, and the date		
it was given)		
1 11 61		
iv) Name and address of the guarantors		
Details of claim, if it is made in respect of		
financial debt covered under clauses (h) and		
(i) of sub-section (8) of section 5 of the Code,	NA NA	
extended by the creditor:		
(i) Amount of claim		
(ii) Name and address of the beneficiary		
Details of how and when debt incurred	M/s Advance Recycling Solution LLP was sanctioned	
	certain credit facilities vide Sanction Letter dated	
w/	06.03.2021 for an aggregate amount of Rs.1.50 Crore,	
8	at their request. Further, the facilities were	
	renewed/sanctioned from time to time lastly on	
	01.02.2023 at their request, and same was utilized by	
	the Corporate debtor from time to time.	
	due corporate deotor from time to time.	
	The credit facilities were / are secured by the Primary	
	Securities, personal guarantees of Mr. Rohit Gidwani,	
	,	
	Ms. Pooja Sharma and Ms. Kusum Sharma.	
	Further when the Cornerate Debtor defaulted in	
	Further, when the Corporate Debtor defaulted in	
	repayment of the installments/interest and the account	
	of the Corporate Debtor became overdue. The Bank	
*	requested the Corporate Debtor, Guarantors to repay	
	the dues however the Corporate Debtor, Guarantors did	
	not pay any heed to it. Accordingly, the Account was	
	classified as a Non-Performing Asset on 15.05.2024 in	
	accordance with the extant guidelines of the Reserve	
5	Bank of India. Debt of Rs. 1,63,06,934.99/- payable as	
**	on 26.08.2024 was crystallized against Corporate	
	Debtor, when loan recall notice dated 29.08.2024 was	
	issued by the Bank and guarantees were invoked.	
Details of any mutual credit, mutual debts, or		
other mutual dealings between the corporate		
debtor and the creditor which may be set-off		
against the claim		
Details of the bank account to which the	Name of Reneficiary - HDEC Ronk I td	
amount of the claim or any part thereof can		
be transferred pursuant to a resolution plan		
de transferred pursuant to a resolution plan	Account Name: DFSO Transitory Account	
<u> </u>	IFSC Code – HDFC0000240	



Relevant Particulars

Address of Bank - Peninsula Business Park, B Wing, 4th Floor, Dawn Mills Compound, Ganpat Rao Kadam Marg, Lower Parel, Mumbai - 400013

(Signature of financial creditor or person authorized to act on his behalf) Copy of Board Resolution issued by Financial Creditor is attached herewith as Annexure - I

Name in BLOCK LETTERS: ANIRUDH BHARGAV

Position with or in relation to creditor: DEPUTY VICE PRESIDENT

Address of person signing: Ground Floor, Gulab Bhawan, 6, Bahadur Shah Zafar Marg. New Delhi

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.



DECLARATION

I, Anirudh Bhargav, Deputy Vice President, HDFC Bank Ltd., having its office at Department For Special Operations, Ground Floor, Gulab Bhawan, 6 Bahadur Shah Zafar Marg, New Delhi 110002 do hereby declare and state as follows: -

- 1. M/s Advance Recycling Solution LLP the Corporate Debtor was, at the insolvency commencement date, being the 19th day of November 2024 actually indebted to us for a sum of Rs. 1,69,82,762.66/- (One Crore Sixty Nine Lakh Eighty Two Thousand Seven Hundred Sixty Two and paisa Sixty Six Only)
- 2. In respect of our claim of the said sum or any part thereof, We have relied on the documents specified below:

The documents executed by Corporate Debtor to secure the Credit Facilities as mentioned in the List annexed herewith as Annexure-I

- 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- 4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever.
- 5. We undertake to update our claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
- 6. I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.

7. We are eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor

Date: Place: New Delhi

VERIFICATION

e/h1.110

I, Anirudh Bhargav, Deputy Vice President of the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at New Delhi on this 16th day of December 2024.

Regd. No. 2164 Expiry Date: (Signature of claimant)

gnature of the claimant)

VOTARY PUBLIC

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